

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 9/SM/2018**

**Coram:  
Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S.Jha, Member**

**Date of Order: 11<sup>th</sup> of June, 2019**

**In the matter of**

Non-compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.

**And  
In the matter of**

DGEN Transmission Company Limited  
305-306, 3<sup>rd</sup> Floor,  
Eros Corporate Tower, Nehru Place,  
New Delhi- 110019.

.....**Respondent**

**ORDER**

By order dated 24.6.2015 in Petition No. 104/TL/2015, DGEN Transmission Company Limited (hereinafter referred to as the "licensee") was granted Transmission Licence No. 33/Transmission/2015/CERC to establish "Transmission System associated with DGEN TPS (1200 MW) of Torrent Power Limited" (hereinafter referred to as "Transmission System") on Build, Own, Operate and Maintain (BOOM) basis comprising the following element:

<b>S.No.</b>	<b>Scheme/ Transmission Works</b>	<b>Completion Target</b>	<b>Conductors per phase</b>
1.	DGEN TPS-Vadodara 400 kV D/C line-114 kms	38 months from the effective date	Twin ACSR Moose or equivalent AAAC be



			designed for a maximum operating conductor temperature of 85°C
2.	Navsari-Bhestan 220 kV D/C line-21 kms	38 months from the effective date	ACSR Zebra or equivalent AAAC be designed for a maximum operating conductor temperature of 85°C

2. The matter was heard on 7.5.2019. None was present on behalf of the licensee despite notice.

3. The Commission in its order dated 14.5.2019 had given notice to the licensee stating that its licence stand revoked with effect from 15 days of the notice if no response is received in this regard. Relevant portion of the said order dated 14.5.2019 is extracted as under:

“16. The licensee was issued a notice vide order dated 3.12.2018 stating the grounds for revocation of licence. More than three months has elapsed since the date of the notice and the licensee has not filed any response to the show cause. Even, the licensee was not represented in the hearing fixed on 7.5.2019. Therefore, the requirement of Section 19(3) has been complied with.

17. Sub-section (5) of Section 19 of the Act provides as under:

“(5) Where the Commission revokes a licence under this section, it shall serve a notice of revocation upon the licensee and fix a date on which the revocation shall take effect.”

In the light of the above provision, notice is hereby given to the licensee stating that its licence shall stand revoked with effect from 15 days of the notice if no response is received in this regard.”

4. In response to our notice dated 14.5.2019, the licensee has not filed its reply.

5. Vide order dated 14.5.2019, Central Transmission Utility and Central Electricity Authority were also directed to file status report on the transmission scheme for which the



transmission licence had been granted to DGEN Transmission Company Ltd. However, no response has been received from them.

6. The licensee was issued notices vide orders dated 3.12.2018 and dated 14.5.2019 stating the grounds for revocation of transmission licence. However, licensee has not filed any response to the notices. Therefore, the Transmission Licence No. 33/Transmission/2015/CERC granted to the licensee vide order dated 24.6.2015 in Petition No. 104/TL/2015 is revoked with immediate effect.

7. A copy of this order shall be sent to the Central Government in Ministry of Power, Central Electricity Authority, Central Transmission Utility and Bid Process Coordinator, PFC Consulting Limited for their information and record.

Sd/-  
**(I.S. Jha)**  
Member

sd/-  
**(Dr. M. K. Iyer)**  
Member

sd/-  
**(P. K. Pujari)**  
Chairperson

